

WORKS AND HOUSING (SHRI BUTA SINGH) : I beg to lay on the Table :—

- (1) A copy of the Food Corporation of India (Staff) (Eighty-fifth Amendment) Regulations, 1982 (Hindi and English versions) published in Notification No. 22/F. No. 6—1/76—IC dated the 12th February, 1983, under sub-section (5) of section 45 of the Food Corporations Act 1964.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above. [Placed in Library. See No. LT—6537/83].
- (3) A copy of the Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 303 (E) in Gazette of India dated the 31st March, 1983 together with corrigendum thereto published in Notification No. G.S.R. 347 (E) in Gazette of India dated the 20th April, 1983, under sub-section (E) of section 83 of the Standards of Weights and Measures Act, 1976. [Placed in Library. See No. LT—6538/83].
- (4) A copy of Notification No. G.S.R. 337 (E) 9 (Hindi and English versions) published in Gazette of India dated the 16th April, 1983 containing corrigenda to Notification No. G.S.R. 40 (E) dated the 27th January, 1983, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—6539/83].

Review on and Annual Report of Jammu and Kashmir Agro-Industries Development Corporation, Ltd., Srinagar for 1973-74

THE MINISTER OF STATE IN

THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table :—

- (1) A copy of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—
 - (a) (i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1973-74.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1973-74 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar, for the year 1974-75.
 - (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1974-75 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6540/83].
 - (c) (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited Lucknow, for the year 1978-79.
 - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon,

(2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (b) and (c) of item (1) above. [Placed in Library. See No. LT—6541/83].

Notification under Central Excise Rules

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : I beg to lay on the Table a copy of Notification No. 135/ 83-CE (Hindi and English versions) published in Gazette of India dated the 30th April, 1983 together with an Explanatory Memorandum regarding Central Excise Duty Rebate for excess production of sugar during May—September, 1983, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT—6542/83].

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12.25 hrs.

MATTERS UNDER RULE 377

(i) Legislation to ban indecent advertisements in newspapers etc.

SHRI KAMAL NATH (Chhindwara) : Sir, I rise to mention under Rule 377 about the need of having either specific legislation of censorship of indecent advertisements appearing in the newspapers and magazines—both English and vernacular—all over the country. A large number of advertisements, especially of consumer products, are extremely vulgar and obscene showing scantily clad girls in all kinds of suggestive postures. There is obviously an advertisement need for consumer products, but it has nothing to do with art and cannot be classified as artistic.

These obscene advertisements do not confine to consumer products alone and recently there has been a growing tendency amongst Indian movie-makers to come out with obscene and vulgar

posters. The Film Censor Board checks the contents of the films, but approval of the name is not within its purview. Consequently, names of Indian movies are extremely suggestive and vulgar with the intention of enticing innocent minds.

Our Indian culture and ethos have been one of conservative ideas and ideals. Obscene advertisements and names of movies go against the very grain of our Indian ethos, The Government should immediately bring in legislation banning vulgar and obscene advertisements in newspapers, magazines or hoardings. The Government should also ensure that the names given to Indian movies are neither suggestive nor provocative. A separate Board should also be set up for approval of all advertisements, which have girl models, necessitating prior approval to be taken before advertisement release.

The situation today has gone so bad calling for urgent steps by the Government to curb this tendency.

(ii) Demand for a low power T.V. transmitter at Mathura and early Construction of relay Centre at Agra

श्री चन्द्र पाल शैलानी (हाथरस) : अध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत सूचना और प्रसारण मन्त्री का ध्यान एक महत्वपूर्ण विषय की ओर दिलाना चाहता हूँ। मथुरा, वृन्दावन, अलीगढ़, हाथरस आदि निकटवर्ती क्षेत्र में हजारों लोगों ने टी० वी० सेट लगाए हुए हैं। वे लोग टी० वी० सिगनल बूस्टरों द्वारा दिल्ली दूरदर्शन केन्द्र से देखने की कोशिश कर रहे हैं। कभी-कभी मौसम अच्छा होने पर शाम को देर से थोड़ा बहुत दिखाई दे जाता है परन्तु नियमित रूप से कोई कार्यक्रम वहाँ नहीं पहुँचता है। मथुरा करीब 140 किलो मीटर की दूरी पर है परन्तु